

Nil Depreciation for Private Car- 3 Years

In consideration of the payment of an additional premium of Rs....*, and notwithstanding anything to the contrary contained in Section I of the policy, it is hereby understood and agreed that the Company will indemnify the insured without deduction for depreciation on parts.

Provided that the indemnity granted by this endorsement:

- i) Will be available only for maximum of two admissible claims per year and four admissible claims during the policy period.
- ii) No indemnity shall be granted to total loss/ constructive total loss/ theft claims.
- iii) Coverage will be applicable subject to insured vehicle being given for repairs to Company's authorized dealer/ repairer only.

Subject otherwise to the terms, condition, exclusions of the policy.

*To insert the sum as per the premium table